

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 114/MP/2018

Subject : Petition seeking issuance of consequential directions to the respondents for complying with the detailed operating procedure qua reserve shut-down of the Unit(s) of the 2 x660 MW Mahatma Gadhi Thermal Power Plant at Matenhali, District Jhajjar, Haryana.

Petitioner : TPDDL

Respondent : Jhajjar Power Limited (JPL) & ors.

Date of hearing : 25.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Parties present : Shri Aniket Prason, Advocate, TPDDL
Shri Abhishek Kumar, Advocate, TPDDL
Shri Ramanuj Kumar, Advocate, JPL
Shri Manpreet Lamba, Advocate, JPL
Ms. Priyal Modi, Advocate, JPL
Shri Venkatesh, Advocate, TPTCL
Shri Sandeep Rajpurohit, Advocate, TPTCL
Shri M.G.Ramachandran, Advocate, Haryana Discoms
Ms. Anushree Bardhan, Advocate, Haryana Discoms
Shri Shubham Arya, Advocate, Haryana Discoms
Shri Sumit Sachdev, TPDDL
Shri Uttam Kumar, TPDDL
Shri Anurag Bansal, TPDDL

Record of Proceedings

Learned counsel for the Petitioner submitted that para 5.10 of the Detailed Operating Procedure (DOP) provides that in case one unit of a generating station is under Reserve Shut Down (RSD) and if the total requisitioned power can be supplied through other units of the said generating station on bar, then the generator shall be scheduled according to the requisitions received. Accordingly, the learned counsel submitted that in terms of the said para of the DOP, Respondent No. 1 is obligated to supply the complete contracted capacity of 123.72 MW to the Petitioner in case one of the unit is under RSD and power from the running unit is not scheduled to its allocated contracted capacity of 556 MW by the Respondent, Haryana utilities.



2. The learned counsel counsel for Respondent No. 1, JPL submitted that it is bound by the terms of its PPA with the Haryana Discoms and has supplied power in accordance with the despatch instructions received from the Haryana SLDC. It has also submitted that in absence of any mutual agreement between Haryana Discoms and the TPTCL, the Respondent, JPL cannot implement the directions under the DOP for supplying the full requisitioned power to the Petitioner through TPTCL, in case one of the Units is under RSD. The learned counsel further submitted that reply has been filed in the matter and the same may be taken on record. However, the learned counsel for the Respondents, Haryana utilities and TPTCL prayed for grant of time to file their replies in the matter.

3. The Commission after hearing the learned counsel for the parties admitted the Petition and directed to issue notice to the Respondents, including Haryana SLDC. The Commission also directed the Respondents, including Haryana SLDC to file their replies, on or before **15.8.2018**, with advance copy to the Petitioner, who may file its rejoinder, if any, by **23.8.2018**. Pleadings shall be completed by the parties prior to the date of hearing. Pleadings in the matter shall be completed prior to the date of hearing.

4. Matter shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

